

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.132- IA/384(AHM)2022
ITEM No.133- IA/176(AHM)2022
In
CP(IB) 685 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Padam Electronics
V/s
Superchem Coatings Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..04/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mohak Sharma, Advocate
For the HDFC : Mr. Lalit M Patel, Advocate

ORDER

IA/384(AHM)2022

This application is filed by RP for rectification of the fees and cost.

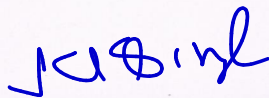
Learned counsel for the Respondent i.e HDFC Bank appears and seeks some time to file reply. It is to be filed within two weeks by giving copy to the other side.

IA/176(AHM)2022

This application is filed by HDFC Bank directing RP to deposit the amount back.

Reply is filed.

Both matters stand adjourned to 05.07.2022



KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)



MADAN B GOSAVI
MEMBER (JUDICIAL)